

12.56 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER TRACTOR (PRICE CONTROL) ORDER

The Deputy Minister in the Ministry of Commerce (Shri Shaif Qureshi): Sir, on behalf of Shri Fakhruddin Ali Ahmed, I beg to lay on the Table—

- (1) A copy of Notification No. S.O. 2372 published in Gazette of India dated the 11th July, 1967 issued under section 4 of the Tractors (Price Control) Order 1967. [Placed in Library, see No. LT-1242/67].
- (2) A list indicating the names of industries where remedial action has been taken by Government to meet slackness of demand, in pursuance of an assurance given on the 26th May, 1967 in answer to a supplementary on Starred Question No. 105 regarding import substitute. [Placed in Library, see No. LT-1243/67].

Some Hon. Members rose—

Mr. Speaker: Dr. Chenna Reddy.

REPORT OF STUDY TEAM ON IRON AND STEEL CONTROLLER'S ORGANISATION

The Minister of Steel, Mines and Metals (Dr. Chenna Reddy): Sir, I beg to lay on the Table a copy of the Report (Part II) of the Study Team on the Iron and Steel Controller's Organisation. [Placed in Library, see No. LT-1244/67].

Shri Bal Raj Madhok (South Delhi): Sir, the call-attention has not been finished. We want to say one thing about that.

Mr. Speaker: I cannot allow everybody. That is not the principle.

Shri Bal Raj Madhok: I wanted to raise a point of order.

Mr. Speaker: If on some call-attention the reply is not satisfactory, there

are other methods of bringing it up. Getting up whenever you chose is not proper. You can give a notice saying, "I am not satisfied with this; I want a half-an-hour discussion." There are a number of rules to raise it, but you cannot get up whenever you please. I will not allow it.

Shri Bal Raj Madhok: We expect the Minister to give a proper answer.

Mr. Speaker: If you are not satisfied, you can give a notice. You can certainly ask for a half-an-hour debate. I am allowing that whenever there is a reasonable need for it.

Shri S. M. Banerjee (Kanpur): About item 5 I have to say some thing.

Shri Nath Pai (Rajapur): I had given notice of a privilege motion.

Mr. Speaker: It is there.

Shri Nath Pai: Under rule 225 it comes immediately after the questions and before the List of Business is entered upon.

Mr. Speaker: It is coming, if you wait for one minute.

Shri Nath Pai: The notice under rule 377 is about Madhya Pradesh. Privilege motion cannot be under rule 377. Please look into it.

Mr. Speaker: I have allowed both under rule 377. Please wait for one minute.

Shri Nath Pai: How did this transformation come about even when I discussed it with you?

Mr. Speaker: So many things come up.

Shri Nath Pai: When will you hear me?

Mr. Speaker: Immediately after this, it is there.

Shri S. M. Banerjee: Sir, item 5 relates to the Report of the Study Team on the Iron and Steel Controller's Organisation. I think, this committee was headed by Shri Khadilkar and it was